

THE HIGH COURT OF MEGHALAYA SHILLONG

STANDING ORDER NO.6 OF 2014

Dated February 14, 2014

It is henceforth directed that if any Order passed by the Court is corrected by an Order passed in a Miscellaneous petition or otherwise on subsequent date, Registry shall make necessary corrections in the Original Order in 'red ink' with endorsement by the side of the order (original) mentioning the date of the order on which the correction to be made was directed. Thereafter, the Order will then be corrected in the computer by inserting the following words "*As amended vide order dated..... passed in Miscellaneous Case No....*" at the top of the Order.

sd/-

CHIEF JUSTICE